FORMAT

(it can be refined or expanded by Commissioner)

Month ____ Year _____

Part A																PART B			
Summary of sample verifications conducted on post facto basis on specific declarations made in AIR drawback cases																**Summary of PMV enquiries conducted in deserving cases, if any**			
	Non-availing of CENVAT credit on inputs and input services			Goods declared by merchant exporters or manufacturer exporters as not having been manufactured or exported in terms of rule 19(2), CER or by availing rebate on material used in manufacture or processing in terms of rule 18, CER			Actual freight in cases where price declared on CIF or C&F basis (This is to cover cases of export incentives as well)			Others (specify nature of check such as for correctness of negative statement, genuineness of positive statement, debit notes raised by foreign buyers after initial realization by exporter, reduction in invoice value after proceeds are negotiated or realized, etc)			Total						
Jurisdiction	Total No. verified	No. in which recovery reqd.	Amt. (in Rs. lakh) to be recovered	Total No. verified	No. in which recovery reqd.	Amt. (in Rs. lakh) to be recovered	Total No. verified	No. in which recovery reqd.	Amt. (in Rs. lakh) to be recovered	Total No. verified	No. in which recovery reqd.	Amt. (in Rs. lakh) to be recovered	Total No. verified	No. in which recovery reqd.	Amt. (in Rs. lakh) to be recovered	No. of enquiries conducted	No. of enquiries in which wrong PMV detected	Amount of drawback to be recovered (in Rs. Lakh)	Nature of goods and exporters involved in mis-declaration